

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No. 114/2000

Thursday, this the 3rd day of February, 2000

CORAM:

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

1. Anthoniammal,  
D/o. Late Anthony,  
House No. 3/1292,  
Uthami Nagar, New Town,  
Pothannur, Coimbatore-23.
2. P. Ramakrishnan,  
S/o. Pazhaniyappa Thevar,  
House No. 8/23,  
Krishna Thevar Street,  
Edayarpalayam, Vellaloor,  
Coimbatore-11.
3. Rosy,  
D/o. Dhorairaj,  
Door No. 75,  
Susiyapuram (East),  
Tirupur.
4. Karuppathal.  
D/o. Arumughan,  
Door No. 45,  
Mariyamman Street,  
Vellaloor, Coimbatore-11.
5. A. Palaniammal,  
D/o. Arumughan,  
Door No. 45,  
Mariyamman Street,  
Vellaloor, Coimbatore.
6. Mayilathal,  
D/o. Ayyaswami,  
Mettuthottam,  
Periyar Nagar,  
Pothanur Post,  
Velloor Road.
7. P. Krishnaveni,  
W/o. A. Muniswami,  
Door No. 84,  
South Devendra Street,  
Nanjundapuram,  
(Via) Podanur.
8. Pappathi K.,  
D/o. Karuppannan,  
36 A, Muthaliyar Street,  
K.V. Palayam, Pothannur,  
Coimbatore-23.

contd.. 2/-

9. N. Devi,  
D/o. Natarajan,  
7/23, Karupparayan  
Kovil Street, Vellaloor,  
Pothannur, Coimbatore.
10. P. Rangammal,  
D/o. Palani,  
11-B, Vannar Vettai,  
Pothannur, Coimbatore-23.
11. K. Valliyammal,  
D/o. Doraiswami,  
8, Athumedu, Pothannur,  
Coimbatore.
12. Rugmini R.,  
D/o. Rangaswami,  
No. 23, Kakkan Nagar,  
Singanallur, Coimbatore.
13. M.V. Mannavan,  
S/o. A. Kunjan,  
Nadayathukunnil House,  
P.O. Arattuthara,  
Mannuthavady,  
Wynade District, Kerala.

..Applicants

By Advocate Mr.P. Ramakrishnan

Vs.

1. Union of India represented by  
The General Manager,  
Southern Railway,  
Chennai.
2. The Senior Divisional Personnel Officer,  
Southern Railway, Palakkad.
3. The Chief Permanent Way Inspector (West),  
Southern Railway, Podannur.

..Respondents

By Advocate Mr. Thomas Mathew Nellimoottil

The application having been heard on 3.2.2000, the  
Tribunal on the same day delivered the following:

ORDER

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

Applicants, 13 in number, seek to direct the 2nd respondent to re-engage them in terms of the scheme for re-engagement and regularisation of retrenched casual labourers and also to consider and dispose of A-1 and A-2 representations

contd..3/-



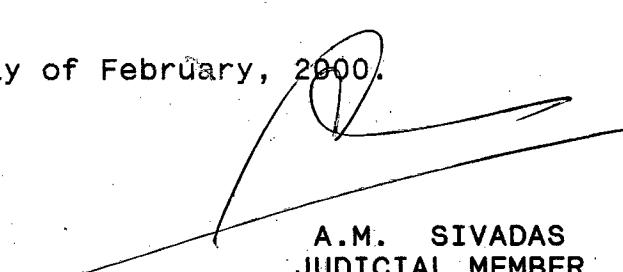
made by the 2nd and 12th applicants and similar representations submitted by other applicants.

2. When the O.A. was taken up, the learned counsel appearing for the applicants submitted that it is suffice to direct the 2nd respondent to consider and dispose of A-1 and A-2 representations submitted by the 2nd and 12th applicants and similar representations submitted by other applicants within a time frame. The learned counsel appearing for the respondents submitted that there is no objection in adopting such a course.

3. Accordingly, the 2nd respondent is directed to consider and pass appropriate orders A-1 and A-2 representations submitted by the 2nd and 12th applicants and also similar representations alleged to have been submitted by other applicants, if received, within three months from the date of receipt of a copy of this order.

4. O.A. is disposed of as above. No costs.

Dated this the 3rd day of February, 2000.

  
A.M. SIVADAS  
JUDICIAL MEMBER

nv/3/2/2000

LIST OF ANNEXURES REFERRED TO IN THIS ORDER

1. Annexure A-1: True copy of representation dated 7.2.99 from the 2nd applicant to the 2nd respondent.
2. Annexure A-2: True copy of representation dated 7.2.99 from the 12th applicant to the 2nd respondent.